

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.47/2001
IN
O.A.2291/99

(b)

New Delhi, this the 13th day of February, 2001

HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

Shri Baldev Raj

...Petitioner

VERSUS

Union of India & Ors.

...Respondents

O R D E R

RA No.47/2001 has been filed by the applicant for review of the order passed in OA-2291/99 on 17.11.2000.

2. After going through the RA, I find that the review applicant has tried to re-argue the case by reagitating the same issues which he had raised in the OA. The points taken in the RA have already been considered by the Tribunal while deciding the OA.

3. After going through the RA, I do not find any error apparent on the face of the record nor any other justification which may require review of my order under Order XLVII Rule 1 CPC read with Rule 22 (3)(f)(i) of the Administrative Tribunals Act, 1985. In the circumstances, the RA is rejected.

S.A.T. RIZVI

(S.A.T. RIZVI)
MEMBER (A)

/sunil/